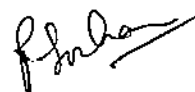


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AKONA ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Akona Engineering Private Limited
2.	Date of incorporation of corporate debtor	09/01/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21199DL2006PTC144576
5.	Address of the registered office and principal office (if any) of corporate debtor	Kh No 166/4/209/143/207/143 Ghonda Shahdra Delhi-110053
6.	Insolvency commencement date in respect of corporate debtor	1 st June, 2022
7.	Estimated date of closure of insolvency resolution process	28 th November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Lochan IBBI/IPA-002/IP-N00606/2018-2019/11885
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 243, 1st Floor, AGCR Enclave, New Delhi-110092 Email: csrajeevlochan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1203, Vijaya Building, 17 Barakhamba Road, Connaught Place New Delhi - 110001 Email: ip.akonaengineering@gmail.com
11.	Last date for submission of claims	17th June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



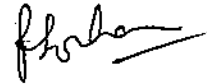
14.	(a) Relevant Forms and	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in/home/downloads .
	(b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Akona Engineering Private Limited on 01st June, 2022.

The creditors of Akona Engineering Private Limited are hereby called upon to submit their claims with proof on or before 17th June, 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rajeev Lochan

Interim Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N00606/2018-2019/11885

Date: 04.06.2022

Place: New Delhi